

Central Administrative Tribunal  
Principal Bench

RA 362/2001  
in  
OA 1590/2000

New Delhi this the 13th day of November, 2001

Hon'ble Smt. Lakshmi Swaminathan, Vice Chairman(J).  
Hon'ble Shri G.S. Tampi, Member(A).

Shri S.S. Bhandari ... Applicant.

Versus

Union of India & Ors. ... Respondents.

O R D E R (By Circulation)

Hon'ble Smt. Lakshmi Swaminathan, Vice Chairman(J).

We have carefully considered the Review Application (RA 362/2001) filed by the applicant, praying for review and recall of the order dated 18.9.2001 in OA 1590/2000.

2. It is clear from a perusal of the Review Application that the applicant is trying to re-argue the case to show that the decision of the Tribunal is wrong. The grounds taken by the applicant in the Review Application do not show any error of law or other sufficient ground, as provided under Order 47 Rule 1 CPC read with Section 22(3)(f) of the Administrative Tribunals Act, 1985 to allow the Review Application. By re-arguing the case, the applicant cannot have the matter re-opened and in the circumstances, we find no justification to allow the Review Application. Accordingly, RA 362/2001 is rejected.

(Govindan S. Tampi)  
Member(A)

*Lakshmi Swaminathan*  
(Smt. Lakshmi Swaminathan)  
Vice Chairman (J)

'SRD'